

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

Subject: Implementation of Provisions of Right to Information Act, 2005.

NOTIFICATION

No: 1459

Dated: 05/03/2020

In pursuance to Clause (14) of the Jammu and Kashmir Reorganization (Removal of Difficulties) Order 2019 issued vide S.O NO. 3912(E) dated 30th October, 2019, it is hereby notified as under:-

1. The Jammu and Kashmir High Court (Right to Information) Rules, 2015 are deemed to have been issued in terms of Section 28 of the Right to Information Act, 2005.
2. Assistant Public Information Officers, Public Information Officers and Appellate Authority designated by the High Court under the repealed Jammu and Kashmir Right to Information Act, 2009 are deemed to have been designated under the corresponding provisions of Right to Information Act, 2005.

By Order.

(Sanjay Dhar)
Registrar General

No: 39156-99/RS

Dated: 05/03/2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of Jammu and Kashmir, Jammu.
4. Registrar Rules, High Court of Jammu and Kashmir, Jammu.
5. Registrar Computers, High Court of Jammu and Kashmir, Jammu.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
..... for information.
7. All Principal District and Sessions of the Union Territories of J&K and Ladakh.
8. Public Information Officers/Assistant Public Information Officers, High Court of J&K for information.
9. Manager, Ranbir Government Press, Jammu for publication in the next Gazette.
10. CPC e-Courts, High Court of J&K, Jammu for information and with the request to upload the same on the official website of the High Court.
11. Concerned Notification file.

Registrar General